

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting due for 04.04.2013 but actually held on 11.04. 2013**

The meeting No.01/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 04.04.2013 but actually held on 11.04.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.51/AM-13, dated 28.03.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 28.03.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.01/AM-14 dated 04.04.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 1/84-ALC3/2013

**MEETING DATE** : 04.04.2013

<b>Case No.:</b> 5/1/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00494/AM13/	RLA File :07/24/040/00293/AM13/	Lic.No/Date:0710091426	Defer Date:

1		17.10.2012	02.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.05.2013.		

2	<b>Case No.:18/40/84-ALC3/2012</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00373/AM13/	RLA File :03/95/040/00655/AM13/	Lic.No/Date:0310717388 17.12.2012	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is being examined in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.			

3	<b>Case No.:6/45/84-ALC3/2012</b>	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00428/AM13/	RLA File :03/94/040/00797/AM13/	Lic.No/Date:0310717819 20.12.2012	Defer Date: 02.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.05.2013.			

4	<b>Case No.:1/48/84-ALC3/2012</b>	Party Name: BHARAT SILKS	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status: Rejected</b>
	HQ File :01/84/050/00454/AM13/	RLA File :07/24/040/00408/AM13/	Lic.No/Date:0710092913 04.01.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 18.03.2013 so far. In view of above, the			

Committee was unable to finalise the norms and constrained to reject the case.  
RLA may take suitable consequential action accordingly.

5	<b>Case No.:6/48/84-ALC3/2012</b>	Party Name: BHARAT SILKS	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status : Rejected</b>
	HQ File :01/84/050/00459/AM13/	RLA File :07/24/040/00436/AM13/	Lic.No/Date:0710093249 22.01.2013	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 18.03.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	<b>Case No.:8/48/84-ALC3/2012</b>	Party Name: SAFETEC HEALTHCARE & HYGIENE PVT. LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status : Approved</b>
	HQ File :01/84/050/00461/AM13/	RLA File :03/95/040/00840/AM13/	Lic.No/Date:0310722567 31.01.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/03/2013-14/Hos. dated 10.04.2013 as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Surgical Gown (Gown nonreinf XL, Sirus, SPT-2002 SMS) made up of non-woven fabric knit cuffs and Velcro, GSM-47	1,76,400 Nos.	Non-woven nonreinf XL, Sirus, SPT-2002 SMS fabric, GSM-47+/-10%, 1.575 M x 2000 M	23,939.00 Kgs.
			Polyester Knitted Cuff, length-3", width-5"	58,800 Nos.

6			Velcro Hook Grade B white, 100% Polyester, size- 30mm x 25 Meter each roll	6922.00 Meters	
			Velcro Loop Grade B white, 35.6% Nylon + 64.4% Polyester, size- 30mm x 25 Meter each roll	32,304.00 Meters	
	2.	Surgical Gown (Gown nonreinf L, Sirius, SPT-2001 SMS) made up of non-woven fabric knit cuffs and Velcro, GSM-47	1,77,000 Nos.	Non-woven nonreinf XL, Sirius, SPT-2002 SMS fabric, GSM-47+/-10%, 1.575 M x 2000 M	24,021.00 Kgs.
				Polyester Knitted Cuff, length-3", width-5"	59,000 Nos.
				Velcro Hook Grade B white, 100% Polyester, size- 30mm x 25 Meter each roll	4630.00 Meters
				Velcro Loop Grade B white, 35.6% Nylon + 64.4% Polyester, size- 30mm x 25 Meter each roll	32,414.00 Meters
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

7	<b>Case No.:17/47/84-ALC3/2012</b>	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00448/AM13/	RLA File :08/24/040/00384/AM13/	Lic.No/Date:0810118227 06.02.2013	Defer Date: 09.05.2013
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the applicant firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case</p>			

stands for re-listing on 09.05.2013.

8	<b>Case No.:2/1/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status:</b> <b>Approved</b>																			
	HQ File :01/84/050/00491/AM13/	RLA File :07/24/040/00469/AM13/	Lic.No/Date:0710093649 11.02.2013																				
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-																						
	<table><thead><tr><th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr></thead><tbody><tr><td>1.</td><td>Men's Shirt (Full Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%, Style No:100598</td><td>4285 Nos.</td><td>85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%</td><td>15,169 Sq. meter</td></tr></tbody></table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Men's Shirt (Full Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%, Style No:100598	4285 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%	15,169 Sq. meter	<table><tbody><tr><td colspan="5">The GSM should match in both import and export.</td></tr><tr><td colspan="5">The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</td></tr></tbody></table>			The GSM should match in both import and export.					The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			
S.No.	Export Product	Export Quantity	Import item	Quantity allowed																			
1.	Men's Shirt (Full Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%, Style No:100598	4285 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115+/-10%	15,169 Sq. meter																			
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.																							

<b>Case No.:3/1/84-ALC3/2013</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00492/AM13/	RLA File :07/24/040/00482/AM13/	Lic.No/Date:0710093665 12.02.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

9	submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Men's/Ladies Shorts made of 100% Cotton yarn dyed fabric, GSM-195+/-10%, Style No:547315	2550 Nos.	100% Cotton yarn dyed fabric, GSM-195+/-10%	4871 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

10	Case No.:10/48/84-ALC3/2012	Party Name: INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00463/AM13/	RLA File :05/23/040/00479/AM13/	Lic.No/Date:0510346399 18.02.2013	Defer Date: 25.04.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.04.2013.			

11	Case No.:1/1/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: Approved	
	HQ File :01/84/050/00490/AM13/	RLA File :07/24/040/00509/AM13/	Lic.No/Date:0710094091 06.03.2013		
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Gents half sleeve shirts made of 60% Cotton 40% Polyester yarn	6552 Nos.	60% Cotton 40% Polyester yarn dyed	16,708 Sq. Meter

	dyed fabric, GSM-102+/-10%, Style No.MVS0000650		fabric, GSM-102+/-10%	
2.	Men's Shirts (Full Sleeve) made of 60% Cotton 40% Polyester yarn dyed fabric, GSM-102+/-10%, Style No. MVS0000640	4050 Nos.	60% Cotton 40% Polyester yarn dyed fabric, GSM-102+/-10%	13,122 Sq. Meter
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

12	<b>Case No.:</b> 4/1/84-ALC3/2013	Party Name: FIBRE WORLD	Meet No/Date:1/84-ALC3/2013 04.04.2013	<b>Status:</b> <b>Approved</b>									
	HQ File :01/84/050/00493/AM13/	RLA File :10/24/040/00081/AM13/	Lic.No/Date:1010052726 07.03.2013										
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>PVC Backed Coir Mats/ Matting in various sizes Mats</td><td>47,619 Sq. meter</td><td>Relevant PVC backed Coir Matting in roll form rolls</td><td>49,048 Sq. meter (including 3% wastage).</td></tr> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	PVC Backed Coir Mats/ Matting in various sizes Mats	47,619 Sq. meter	Relevant PVC backed Coir Matting in roll form rolls
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	47,619 Sq. meter	Relevant PVC backed Coir Matting in roll form rolls	49,048 Sq. meter (including 3% wastage).									



13	Case No.:6/1/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:1/84-ALC3/2013 04.04.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00495/AM13/	RLA File :05/24/040/00470/AM13/	Lic.No/Date:0510349279 15.03.2013	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.			

## MANUAL AGENDA CASE

(14)

Case No.01	M/s Chiripal Industries Ltd., Ahmedabad
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810114745 dated 31.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the applicant firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case stands for re-listing on 09.05.2013.

(15)

Case No.02	M/s Chiripal Industries Ltd., Ahmedabad
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115374 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the firm to submit the relevant



documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case stands for re-listing on 09.05.2013.

(16)

Case No.03	M/s Chiripal Industries Ltd., Ahmedabad
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated 25.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Purvang Talati, Manager (Liaison) on behalf of the firm. Mr. Purvang Talati presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee advised the representative of the firm to submit the relevant documents, flow chart and statement of wastage at each stage of the export product to the Committee. The case stands for re-listing on 09.05.2013.

(17)

Case No.04	M/s Madhu India Deco Ltd., Mumbai
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. R.K. Rajvanshi, Director of the firm on behalf of the firm. Mr. Rajvanshi presented the samples, handed over the documents relating to the case and explained the details of the case before the Committee. After hearing the details of the case, the Committee decided to refer to DIPP alongwith samples and documents provided by the representative of the applicant firm for their examination and comments. It was decided to defer the case for re-listing on 25.04.2013.

(18)

Case No.05	M/s Gaurav International, Gurgaon
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/436/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510343496 dated	

16.01.2013.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include the Style No.306413 against the description of export item No.3 in this case. The Committee after deliberations agreed with the request of the applicant firm and the description of export item No.3 may be read as under:-

“Ladies Top made of 100% Polyester printed woven fabric, GSM-75+/-10%, Style No.306413/ 306416/306422/306423.”

(19)

Case No.06	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Sriperumbudur
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/280/AM-11/DES-V
Ratification of input output norms against Advance Authorization No.0410114215 dated 01.06.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for enhancement of import quantity of pocketing fabric. The Committee observed that CAD of the export product submitted by the applicant firm showing extra panels of pockets which appears to be back pockets. As per sketch of the export product, it appears that the back pockets are patch pockets, which needs not pocketing fabric for pocket bags. The Committee after deliberation did not agreed with the request of the applicant firm and decided to maintain status quo in this case.

(20)

Case No.07	M/s Modern Apparels, Mumbai
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NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/238/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0310657811 dated 04.10.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and discussed the details of the case submitted by the applicant firm. The Committee noted that the applicant firm has not furnished the requisite information called for vide DGFT's letters dated 12.01.2012 and 20.09.2012 in support of their proposal. It is not possible for the Committee to arrive at the requirement of inputs asked for without the basic information i.e. GSM of export and import product, CAD/CAM, calculation sheet, details of measurement & drawing/design of the export product. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(21)

Case No.08	M/s Modern Apparels, Mumbai
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/130/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0310634031 dated 01.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and discussed the details of the case submitted by the applicant firm. The Committee noted that the applicant firm has not furnished the requisite information called for vide DGFT's letter dated 14.06.2012 in support of their proposal. It is not possible for the Committee to arrive at the requirement of inputs asked for without the basic information i.e. GSM of export and import product, CAD/CAM, quantity of coating, details of measurement & drawing/design of the export product. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(22)

Case No.09	M/s Modern Apparels, Mumbai
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/318/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0310672356 dated 22.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and discussed the details of the case submitted by the applicant firm. The Committee noted that the applicant firm has not furnished the requisite information called for vide DGFT's letter dated 20.09.2012 in support of their proposal. It is not possible for the Committee to arrive at the requirement of

inputs asked for without the basic information i.e. CAD/CAM, details of measurement & drawing/design of the export product. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(23)

Case No.10	M/s Chhatariya Firetech Industries Ltd., Mumbai
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/244/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310711370 dated 03.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Water delivery hose pipe namely synthetic woven jacket rubberlined hose pipes of different size and lengths	37,000 Kgs.	Unprocessed synthetic woven jacket hose pipe	18,717 Kgs.
			EPDM Rubber	17,850 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.11	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/489/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3110038032 dated 06.04.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Paraweb – re-inforcement webbing strips	2,38,975 Kgs.	High Tenacity Polyester Filament Yarn	96,039 Kgs.
			Linear Low Density Polyethy - LLDPE	1,46,656 Kgs.
			Masterbatch	5839 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.12	M/s Loyal Textiles Mills Ltd., Kovilpati
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/136/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3510038573 dated 15.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the proposal is still under examination of DC(MSME). Therefore, the Committee has decided to await the same and defer the case for re-listing on 02.05.2013.

(26)

Case No.13	M/s Achiever Apparels Pvt. Ltd., New Delhi
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/293/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510334675 dated 13.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written

comments of DC(MSME) conveyed vide their U.O. No.37(5)/01/2013-14/Hos., dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic made of 100% Cotton plain weave woven fabric, GSM-55+/-10%, Style:IJ302600	6087 Nos.	100% Cotton plain weave woven fabric 80X80, 105X88, GSM-55+/-10%, width-54'' (cuttable width-52'')	2.63 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.14	M/s A.K. Silk Fabrics, Bangalore
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/52/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter : 1.01 Sq. Meter.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the status report on the application of the applicant firm from R.A., Bangalore. The case stands for re-listing on 25.04.2013.

(28)

Case No.15	M/s A.K. Silk Fabrics, Bangalore
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/53/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of dyed/printed 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter : 1.01 Sq. Meter.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to call for the status report on the application of the applicant firm from R.A., Bangalore. The case stands for re-listing on 25.04.2013.

(29)

Case No.16	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 01/AM-14, dt. 04.04.2013	File No.01/84/171/98/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510288340 dated 20.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart of the export product submitted by the applicant firm is incomplete. The measurement chart does not show the total length of the export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the complete measurement chart of the export product for consideration of the proposal. The case stands for re-listing on 09.05.2013.

(30)

Case No.17	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 01/AM-14, dt. 04.04.2013	File No.01/84/171/97/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510288340 dated 20.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(31)

Case No.18	M/s SRG Apparels Pvt. Ltd., Tirupur, Coimbatore
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/238/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3210056336 dated 16.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.



(32)

Case No.19	M/s Superhouse Ltd., Kanpur
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/298/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0610029321 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/01/2013-14/Hos., dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 94% Polyester 6% Spandex Texturised woven dyed fabric having one side 100% Polyester Fleece bonding, net content-1671.42 Sq. meter after wastage, GSM-325+/-10%	638 Nos.	94% Polyester 6% Spandex Texturised woven dyed fabric having one side 100% Polyester Fleece bonding, GSM-325+/-10%, width-65"+/-10%	2.54 Sq. meter per piece
2.	Ladies Jacket made from 100% Polyester texturised woven dyed fabric, GSM-75+/-10%, Net content-2033.33 Sq. meter after wastage	547 Nos.	100% Polyester texturised woven dyed fabric, GSM-75+/-10%, width-60"+/-10%	3.57 Sq. meter per piece
3.	Ladies Jacket made from 100% Cotton coated texturised woven dyed fabric, GSM-185+/-10% net content-2076.190 Sq. meter and 100% Polyester Taffeta texturised woven dyed lining fabric, GSM-59+/-10%, net contents-532.38 Sq. meter after wastage	559 Nos.	100% Cotton coated texturised woven dyed fabric, GSM-185+/-10%, width-57-58"+/-10%	3.58 Sq. meter per piece
			100% Polyester Taffeta texturised woven dyed lining fabric, GSM-59+/-10%, width-60"+/-10%	0.92 Sq. meter per piece

4.	Ladies Jacket made from 100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, Net content-2166.67 Sq. meter after wastage	700 Nos.	100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, width-58''+/-10%	2.97 Sq. meter per piece
5.	Junior Jacket made from 100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, Net content-838.09 Sq. meter after wastage	320 Nos.	100% Polyester coated texturised woven dyed fabric, GSM-127+/-10%, width-58''+/-10%	2.52 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.20	M/s Reliance Industries Ltd., Mumbai
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310716369 dated 05.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is being examined in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.

(34)

Case No.21	M/s Tozai Safety Pvt. Ltd., Kolkata
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/357/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0210173856 dated 09.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the unit of measurement of import item No.1 in Sq. meters. The Committee noted that in the NC meeting held on 6.9.2013, the unit of measurement of import item No.1 was decided in Sq. meter. On the request of applicant firm, the unit of measurement of import item No.1 was decided in Kgs. term in NC meeting held on 13.12.2012. Now, the Committee after deliberations decided not to agree with the request of the applicant firm and maintain status quo in this case.

(35)

Case No.22	M/s Radnik Exports, New Delhi
NC 01/AM-14, dt. 04.04.2013	File No.01/84/50/323/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510337602 dated 23.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, as per SION J-288, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Polyester dyed woven fabric, GSM-200+/- 10%, Style: Stacey	670 Nos.	100% Polyester dyed woven fabric, GSM-200+/- 10%, width-55"	3013 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.23	M/s Kushi Enterprises, Bangalore
NC 01/AM-14, dt. 04.04.2013	File No.01/84/162/51/AM-13/DES-V
Request to facilitate the issue of DFIA authorization under Textiles SION J-51 for export of dyed/printed/Embroidered 100% Natural Silk Fabric against the import of 100% Natural Silk Fabric for the ratio of 1 Sq. Meter : 1.01 Sq. Meter - clarification.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the status report on the application of the applicant firm from R.A., Bangalore. The case stands for re-listing on 25.04.2013.

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